

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 329 of 1993.

DATE OF DECISION 25.02.93

N. Sarassamma and 5 others Applicant (s)

Mr. P. Sivan Pillai Advocate for the Applicant (s)

N.R.C. F Versus THE UNION

Union of India through Respondent (s)
General Manager, Southern Railway and another

Ms. Shibly Varghese rep. Advocate for the Respondent (s)
Mr. Thomas Mathew Nellimeetil

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman
and

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Hon'ble Mr. N. Dharmadan)

The applicants are retrenched casual labourers working under the second respondent in the Southern Railway. They are aggrieved by the denial of re-engagement in spite of their request. They pointed out that their juniors have been given the benefit of re-engagement. They have also filed a joint representation at Annexure A.3 giving all the details and claimed for their re-engagement in preference to their juniors. They also rely on Annexure-V judgment of this Tribunal in O.A. 723/90. The aforesaid representation has not so far been disposed of. Under these circumstances they have filed this application under Section 19 of the Administrative Tribunals Act for the grant of reliefs of re-engagement

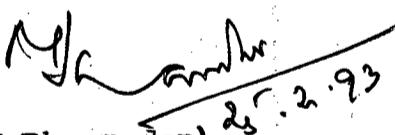
and also for a direction to the respondents to dispose of the representation in accordance with law.

2. At the time when the case was taken up for admission today, the learned counsel for the respondents was also heard. The learned counsel for the respondents has no objection in accepting the request and disposing the application at the admission stage itself.

3. In the light of the submission by the learned counsel of both sides, we are of the view that this application can be disposed of at the admission stage itself. Accordingly by allowing the M.P. for joint application we admit this application and direct the second respondent to consider Annexure-A.3 representation of the applicants and pass orders on the same as expeditiously as possible, at any rate within a period of three months from the date of receipt of a copy of this judgment.

4. The application is disposed of as above.

There is no order as to costs.


25.2.93
(N. Dharmadan)

Judicial Member


25.2.93
(S.P. Mukerji)
Vice Chairman

25th February, 1993.

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